

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.04
C.P. (IB).No.93/BB/2024

IN THE MATTER OF:

M/s. Bremels Rubber Industries Pvt. Ltd.

... Petitioner

Order under Section 10 of IBC, 2016

Order delivered on 12.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Abhijith Athur Ms. Athulya M. P.
For the Creditor No.53	:	Shri Hitesh Naga
For the Creditor No.35	:	Shri Sharath V. M.
For the Creditor Nos.16 & 135	:	Ms. Sangeetha M. S.
For the Creditor No.120	:	Shri Mayanna Gowda N. R.
For the Creditor No.121	:	Shri Aniketh D. C.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for the Petitioner has filed Affidavit of Service along with the tracking report *vide* Diary No.4056 dated 10.07.2024. The same is taken on record.
3. Ld. Counsels for the Creditors submits that they unable to e-file their Vakalath and Objections since they are not arrayed as Respondents in the instant Petition. Therefore, the Ld. Counsel for the Creditors are directed to submit a request letter to the Registry to add them as Respondents and get it resolved well before the next date of hearing.
4. List the matter on **09.09.2024**.

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-

(K. BISWAL)
MEMBER (JUDICIAL)